

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 71/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and PPA dated 7.8.2007 executed between the Petitioner and the procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis-à-vis USD pursuant to the Hon'ble APTEL judgment dated 18.1.2019 in Appeal No.202 of 2016.

Petitioner : Sasan Power Limited (SPL)

Respondents : MP Power Management Company Limited and Others

Date of Hearing : 25.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Sajan Poovayya, Senior Advocate, SPL  
Shri Vishrov Mukherjee, Advocate, SPL  
Shri Rohit Venkat, Advocate, SPL  
Shri Abhimanyu Das, SPL  
Shri M. G. Ramachandran, Senior Advocate, Rajasthan and Haryana Discoms and PSPCL  
Ms. Poorva Saigal, Advocate, Rajasthan and Haryana Discoms and PSPCL  
Ms. Tanya Sareen, Advocate, Rajasthan and Haryana Discoms and PSPCL  
Shri Rajiv Srivastava, Advocate, UPPCL  
Shri G. Umamathy, Advocate, MPPMCL  
Ms. Ranjana Roygawai, Advocate, TPDDL  
Ms. Vasudha Sen, Advocate, TPDDL  
Ms. Ananya Chug, Advocate, TPDDL  
Ms. Shefali Sobti, Advocate, TPDDL

**Record of Proceedings**

Due to paucity of time, learned counsel for the Petitioner sought adjournment. The Respondents had no objections in this regard. Accordingly, the Commission adjourned the matter.

2. The matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Legal)**

